(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO.37 OF 2023

Sushant Subhash More ... ... Applicant

Vs.

Hotel Sayadri Puspha and 105 ors. ... ... Respondents

Affidavit on behalf of Respondent No.101-Collector, Satara:

I, Ashish Narhari Barkul, age 35 years, occupation – Sub Divisional Officer, Satara,, having my office address at Sub Divisional Office, Satara, do hereby solemnly affirm and state as under:

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

1. I say that I joined as the Sub Divisional Officer on 12.2.2025. I have been authorized by the Collector, Satara to file this affidavit on his behalf. Accordingly, I am filing this affidavit. Hereto annexed and marked as **Exhibit-1** is a copy of the said authority letter dated 30.5.2023.

2. I have carefully gone through the Original Application as well as various orders passed by this Hon'ble Tribunal,

(3)

particularly the order dated 4.12.2023, appointing a Committee. The said Committee was directed to give a factual and action taken report as to whether there is a violation of EIA Notification of 2006, Water (Prevention and Control of Pollution) Act, 1974, Air Prevention and Control of Pollution) Act, 1981, Maharashtra Regional and Town Planning Act, 1966 and Forest Conservation Act, 1980. Accordingly, the Committee has submitted its Report. The office of the Collector, Satara, also received comments on the Report of the said Committee. The object of this Affidavit is to place on record certain subsequent developments which do have a bearing on the issue involved in this Original Application as also to clarify certain aspects of the Report of the Committee which are objected by the Applicant.

3. I say that the issue that concerns the office of the Collector is violation, if any, of the provisions of the Maharashtra Regional and Town Planning Act, 1966. In this regard, it is submitted that under Section 53 of the Maharashtra Regional

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

(3)

and Town Planning Act, 1966, the power to require removal of unauthorized development vests in the planning authority. Under Section 53(3) of the Maharashtra Regional and Town Planning Act, 1966, a person aggrieved by notice requiring him to take the required steps can apply for permission under Section 44 for retention on the land of any building or works for the continuance of any use of the land, to which the notice relates. In that case, no further action under notice can be taken. Hereto annexed and marked as **Exhibit-2** is a copy of Section 53 of the Maharashtra Regional and Town Planning Act, 1966.

4. I say that in paragraph 11 of my predecessor's Affidavit dated 1st September 2023, I had made it clear that the objectionable structures are spread over in 11 villages and out of them, Collector is the planning authority of 9 villages and for 2 villages, viz. Atali and Parambewadi, the Planning Authority is MSRDC. Now, by Notification dated 27.3.2025 bearing No.TPS-1817/1652/C.R.335/2018/UD/13, the MSRDC has been appointed as the Planning Authority for

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG. NO.41243 EX.19.2 2030 GOVERNMENT OF INDIA

all the villages wherein the structures in question are located. Hereto annexed and marked as **Exhibit-3** is a copy of the said Notification.

5. In the earlier affidavit, it was stated that Notices under Section 45 of the Maharashtra Land Revenue Code, 1966, were issued in the year 2013 to 2021. Some of the noticees have filed an application for regularization. In the further Affidavit dated 2nd March 2024, it was specified that for 83 properties, notices under Section 53 of the Maharashtra Regional and Town Planning Act were issued. Since the Collector is ceased to be the Planning Authority for all the villages in question, further steps, if any, will have to be taken by MSRDC. The office of the Tahsildar, Satara, has handed over all the records to MSRDC. Hereto annexed and marked as **Exhibit-4** is a copy of the said letter dated 4.6.2025.

6. I further say that I have carefully gone through the objections of the Applicant to the Joint Committee Report. The Committee has noted that prior environmental clearance

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

is not necessary. There is no violation of this notification. This conclusion is based upon the consideration of the Notification dated 14.9.2006 issued by MoEF. From the lands record department, it was ascertained that none of the structures in question have more than 20,000 sq. mtrs. built up area and, therefore, EC is not required. Hence, absence of the representative of Environment and Climate Change Department, State of Maharashtra, will not affect the merits of the Report and the same may be considered. It is, therefore, respectfully submitted that this Hon'ble Tribunal may condone their absence and may not treat the same as non-compliance of the order.

7. I say that the chart/s annexed to the Report are provided by the concerned office and the original documents are signed by the concerned officers. Hereto annexed and marked as **Exhibit-5** is a copy of the chart/s provided by the Lands Record Department. The chart of the Forest Department has been duly signed by the Range Forest Officer, Satara, which is annexed to the Report.

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

(11)

8. I submit that the officers indicated in the Report have visited the site. The objection taken by the Applicant is not supported by any evidence to the contrary. Hereto annexed and marked as **Exhibit-6** (**collectively**) are photographs of the visit to the site.

9. I say that whether a construction is to be regularized or not can be decided by the planning authority after taking into consideration the material before it as also after hearing the concerned persons. Perhaps, this is the reason why the list of structures, which cannot be regularized, does not form part of the report. The Committee did not want to prejudice the persons who have carried out the construction and as and when they will be heard, it would be a fair hearing.

10. Whether the properties are rented or not has nothing to do with the issues referred to the Committee. The officers appointed by this Hon'ble Tribunal to be members of the Committee are responsible officers holding high position. Therefore, they are presumed to know their responsibilities.

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

(13)

Hence, it is not open for the Applicant to doubt their mode of functioning whilst submitted a Report to this Hon'ble Tribunal.

11. I finally submit that on 22.5.2025, a meeting of all concerned was called. All the concerned are directed to take action required to be taken in this behalf. Hereto annexed and marked as **Exhibit-7** is a copy of Minutes of the said meeting dated 22.5.2025. I shall provide translation of the meeting in due course.

12. In the circumstances aforesaid, I humbly pray that the objections to the Report may be rejected.

Hence, this Affidavit

Date: 22/06/2025 **DEPONENT**

Place :

Ashish Narhari Barkul,
Sub-Divisional Officer, Sub-Division, Satara

Advocate

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

(13)

Verification

I, Ashish Narhari Barkul, Sub-Divisional Officer, Satara Sub-Division, Satara, do hereby state that I have read the above content of the aforesaid Affidavit in Para No.1 to 12 and that it is true to the best of my knowledge and belief.

Hence, verified this at Satara on 22th day of June, 2025

Affiant

Ashish Narhari Barkul,
Sub-Divisional Officer,
Sub-Division, Satara

I know Affiant

Advocate
Adv. R. R. Gadkari

NOTARY ADV. PRANIL D. SASANE AREA SATARA DISTRICT (MH) REG.NO.41243 Ex.15.2.2030 GOVERNMENT OF INDIA

NOTED & REGISTERED
at Serial No. 9/2025
Date: 22/06/2025

BEFORE ME
ADV. PRANIL D. SASANE
Notary (Govt. of India) Reg. No.41243
702, Pakhar, Guruwar Peth,
Satara, Tal. & Dist. Satara

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL
CANCELLED CANCELLED CANCELLED

Exhibit - 1

(17)

न्यायालयीन कामकाज
पत्र / तातडीचे

जिल्हाधिकारी कार्यालय सातारा
क्र.मह/३/जमीन-कराड/कावि-७०३/२०२३
दिनांक- ३०/०५/२०२३

प्रति,

उपविभागीय अधिकारी,
सातारा उपविभाग सातारा

विषय - Before The National Green Tribunal
Western Zone Bench, Pune
Original Application No. ३७/२०२३
Sushant Subhash More
V/s
Hotel Sahyadri Pushpa and Ors.

संदर्भ - Original Application No.३७/२०२३ चे दाव्याची प्रत व दि. १७.०४.२०२३ रोजीचे आदेशाची प्रत, दि.१७/०४/२०२३ रोजीचे नोटीशीची प्रत

श्री. सुशांत सुभाष मोरे यांनी विषयांकित दावा मा. राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, पुणे यांचे न्यायालयात दाखल केला आहे. सदर दाव्याची प्रत व दि.१७.०५.२०२३ रोजीची रजिस्ट्रार, हरित न्यायाधिकरण, पश्चिम विभाग, पुणे यांचे सही शिक्क्यानिशीची नोटीशीची छायांकित प्रत या कार्यालयास समक्ष प्राप्त झालेली आहे.

प्रस्तुत दाव्यामध्ये मा. न्यायाधिकरणाने दि. १०.०७.२०२३ रोजी सकाळी १०.३० वा. दूरदृश्यप्रणालीव्दारे (Video Conferencing) सुनावणी ठेवणेत आलेली आहे. सदर दाव्यातील विषय हा सातारा व जावली तालुकेशी निगडीत असलेने सदर दाव्यातील संपूर्ण कामकाज पाहणेसाठी - मा. राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, पुणे येथे वेळोवेळी दिलेल्या आदेशाप्रमाणे उपस्थित राहणे, सरकारी वकील यांचेशी संपर्कात राहून आवश्यक पूर्तता करणे, न्यायाधिकरणाने वेळोवेळी दिलेल्या आदेशाबाबत व याचिकेमध्ये वेळोवेळी होणा-या घडामोडींची जिल्हाधिकारी यांना माहिती देणे व चर्चा करून आवश्यक प्रतिज्ञापत्र दाखल करणे, इत्यादी याचिकेचे अनुषंगाने आवश्यक सर्व कामकाज पाहणेकरिता जिल्हाधिकारी सातारा यांचेवतीने आपणास अधिकृत प्रतिनिधी म्हणून प्राधिकृत करणेत येत आहे.

तरी वरील निदेशानुसार कार्यवाही करणेत यावी. सोबत विषयांकित दाव्याची प्रत, मा. न्यायाधिकरणाने दि. १७.०४.२०२३ रोजीचे आदेशाची प्रत, दि.१७/०४/२०२३ रोजीचे नोटीशीची प्रत अवलोकन करणेकामी व पुढील कार्यवाहीसाठी पाठविणेत आलेली आहे. तरी विषयांकीत दाव्याचा अंतिम निर्णय होईपर्यंत आवश्यक पाठपुरावा करुन अंतिम निर्णयांती पूर्तता अहवाल या कार्यालयाकडे बिनचूक सादर करणेची दक्षता घेणेत यावी.

(रुचेश जयवंशी)
जिल्हाधिकारी सातारा

प्रत - मा. रजिष्ट्रार, राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, पुणे बेंच यांना माहितीसाठी सादर

Scanned with CamScanner

(2) On declaration of such development as compounded structure under sub-section (1), no further proceedings under any law for the time being in force against the owner or occupier of such structure shall be taken or continued:

Provided that, no further development shall be permissible in any compounded structure, other than repairs and maintenance, and any development or reconstruction of such structure shall be only as per the provisions of the prevailing Development Control Regulations.]

53. Power to require removal of unauthorised development

[1][(1) (a) Where any development of land has been carried out as indicated in clause (a) or (c) of sub-section (1) of section 52, the Planning Authority may, subject to the provisions of this section, serve on the owner, developer or occupier a prior notice of 24 hours requiring him to restore the land to conditions existing before the said development took place;

planning Authority →

(b) if the owner, developer or occupier fails to restore the land accordingly, the Planning Authority shall immediately take steps to demolish such development and seal the machinery and materials used or being used therefor.

(1A) Where any development of land has been carried out as indicated in clause (b) or (d) of sub-section (1) of section 52, the Planning Authority may, subject to the provisions of this section, serve one months' notice on the owner, developer or occupier requiring him to take necessary steps as specified in the notice.]

1. Sub-section (1) was substituted by Mah. 32 of 2017, dated 15-4-2017, s. 5 (*w.e.f.* 15-4-2017). Prior to substitution, sub-section (1) was read as under:

(1) Where development of land has been carried out as indicated in sub-section (1) of section 52, the Planning Authority may, subject to the provisions of this section, [* * *] serve on the owner a notice requiring him, within such period, being not less than one month, as may be specified, therein after the service of the notice, to take such steps as may be, specified in the notice.

(a) in cases specified in clause (a) or (c) of sub-section (1) of section 52, to restore the land to its condition existing before the said development took place,

(b) in cases specified in clause (b) or (d) of sub-section (1) of section 52, to secure compliance with the conditions or with the permission as modified:

Provided that, where the notice requires the discontinuance of any use of land, the Planning Authority shall serve a notice on the occupier also.

(2) In particular, such notice may, for purposes of sub-section (1), require—

(a) the demolition or alteration of any building or works;

(b) the carrying out on land of any building or other operations; or

(c) the discontinuance of any use of land.

(3) Any person aggrieved by such notice may, within the period specified in the notice and in the manner prescribed, apply for permission under section 44 for retention on the land of any building or works or for the continuance of any use of the land, to which the notice relates, and pending the final determination or withdrawal of the application, the mere notice itself shall not affect the retention of buildings or works or the continuance of such use.

(4) The foregoing provisions of this Chapter shall, so far as may be applicable apply to an application made under sub-section (2).

(5) If the permission applied for is granted, the notice shall stand withdrawn; but if the permission applied for is not granted, the notice shall stand; or if such permission is granted for the retention only of some buildings, or works, or for the continuance of use of only a part of the land, the notice shall stand withdrawn as respects such buildings or works or such part of the land, but shall stand as respects other buildings or works or other parts of the land, as the case may be, and thereupon, the owner shall be required to take steps specified in the notice under sub-section (1) as respects such other buildings, works or part of the land.

(6) If within the period specified in the notice or within the same period after the disposal of the application under sub-section (4), the notice or so much of it as stand is not complied with, the planning Authority may—

(a) prosecute the owner for not complying with the notice; and where the notice requires the discontinuance of any use of land any other person also who uses the land or causes or permits the land to be used in contravention of the notice; and

(b) where the notice requires the demolition or alteration of any building or works or carrying out of any building or other operations, itself cause the restoration of the land to its condition before the development took place and secure compliance with the conditions

of the permission or with the permission as modified by taking such steps as the Planning Authority may consider necessary including demolition or alteration of any building or works or carrying out of any building or other operations; and recover the amount of any expenses incurred by it in this behalf from the owner as arrears of land revenue.

(7) Any person prosecuted under clause (a) of sub-section (6) shall, on conviction, [1][be punished with imprisonment for a term [2][which shall not be less than one month but which may extend to three years and with fine which shall not be less than two thousand rupees but which may extend to five thousand rupees,] and in the case of a continuing offence with a further daily fine which may extend to two hundred rupees] for every day during which such offence continues after conviction for the first commission of the offence.

[3][(8) The Planning Authority shall, by notification in the *Official Gazette*, designate an officer of the Planning Authority to be the Designated Officer for the purposes of exercise of the powers of the Planning Authority under this section and sections 54, 55 and 56. The Designated Officer shall have jurisdiction over such local area as may be specified in the notification and different officers may be designated for different local areas.]

NOTES

Section 53

Power to review – Municipal Commissioner cannot review his own order – compliance ought to be in accordance with DCR – subsequent regularization not permitted

Seeking review from earlier section under 53, no power is conferred upon the Municipal Commissioner to review the decision taken under Section 53. The power to review must be conferred by law specifically or by essential implication and the same is not inherent and therefore Municipal Commissioner cannot review his own order.

Construction of additional rooms and attached toilets, that were declared unauthorized by Chief Minister and also by Municipal Commissioner. The said order remained undisturbed even in second round. Moreover, the High Court directed Municipal and licensing authority not to grant permission to conduct hotel business unless the compliance of DCR and bye laws are fulfilled. Party cannot reopen

1. These words were substituted for the words "be punished with fine which may extend to five thousand rupees" by Mah. 31 of 1983, s. 4(b).
2. This portion was substituted for the portion beginning with the words "which may extend to three years" and ending with the words "one hundred rupees" by Mah. 10 of 1994, s. 9.
3. Sub-section (8) added by Mah. 2 of 2012, s. 30 (*w.e.f.* 22-3-2012).

Exhibit - 03 (25)

नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्यासाठी सातारा जिल्ह्यातील सातारा, जावळी, व पाटण तालुक्यातील २९४ गावांसाठी महाराष्ट्र राज्य रस्ते विकास महामंडळाची विशेष नियोजन प्राधिकरण म्हणून नियुक्त करणेबाबत.

महाराष्ट्र शासन
नगर विकास विभाग
चौथा मजला, मुख्य इमारत, मंत्रालय,
मादाम कामा मार्ग, हुतात्मा राजगुरू चौक,
मुंबई - ४०० ०३२.
शासन निर्णय क्रमांक - टिपीएस-१८१७/१६५२/प्र.क्र.३३५/२०१८/नवि-१३
दिनांक : २७.०३.२०२५

निर्णय : सोबतची शासकीय अधिसूचना महाराष्ट्र शासन राजपत्राच्या पुणे विभागीय पुरवणी भाग एक मध्ये प्रसिध्द करावी.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने,

नगर विकास विभाग, मंत्रालय, मुंबई-३२.

(डॉ. प्रतिभा भदाणे)
सह सचिव, महाराष्ट्र शासन

प्रत :-
१) मा. मुख्यमंत्री महोदय यांचे अपर मुख्य सचिव, मंत्रालय, मुंबई.
२) मा. उपमुख्यमंत्री (नगर विकास) महोदय यांचे सचिव, मंत्रालय, मुंबई.
३) मा. उपमुख्यमंत्री (वित्त) महोदय यांचे सचिव, मंत्रालय, मुंबई.
४) मा. सभापती, महाराष्ट्र विधानपरिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
५) मा. अध्यक्ष, महाराष्ट्र विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
६) मा.विरोधी पक्षनेता, विधानसभा / विधानपरिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
७) मा. राज्यमंत्री (नगर विकास) महोदया यांचे सचिव, मंत्रालय, मुंबई.
८) अपर मुख्य सचिव (नवि-१), नगर विकास विभाग, मंत्रालय, मुंबई.
९) संचालक (नगर रचना) तथा सह सचिव, नगर विकास विभाग, मंत्रालय, मुंबई.

प्रति,
१) संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे.
/- सदरची अधिसूचना संचालनालयाच्या संकेतस्थळावर प्रसिध्द करण्यात यावी.
२) विभागीय आयुक्त, पुणे विभाग, पुणे.
३) जिल्हाधिकारी, सातारा
४) उपाध्यक्ष तथा व्यवस्थापकीय संचालक, महाराष्ट्र राज्य रस्ते विकास महामंडळ, मुंबई.
५) सहसंचालक, नगर रचना, पुणे विभाग, पुणे.

६) सहायक संचालक, नगर रचना, सातारा शाखा, सातारा.

/-सदर अधिसूचनेतील मंजूर प्रस्तावानुसार फेरबदल दर्शविणारे नकाशे अधिप्रमाणित करण्यासाठी ६ प्रतींमध्ये विहितमार्गाने शासनास सादर करण्यात यावेत.

७) व्यवस्थापक, शासकीय मुद्रणालय, येरवडा कारागृह, पुणे.

/-सोबतची शासकीय अधिसूचना महाराष्ट्र शासन राजपत्रामध्ये प्रसिध्द करुन तिच्या प्रत्येकी १० प्रती या विभागास व उपरोक्त कार्यालयांना पाठवाव्यात, ही विनंती.

८) कक्ष अधिकारी (नवि-२९), नगर विकास विभाग, मंत्रालय, मुंबई.

/- सदर अधिसूचना विभागाच्या संकेतस्थळावर प्रसिध्द करण्यात यावी.

९) कक्ष अधिकारी, माहिती व तंत्रज्ञान विभाग, मंत्रालय, मुंबई.

/- सदर अधिसूचना शासनाच्या संकेतस्थळावर प्रसिध्द करण्याबाबत कार्यवाही करण्यात यावी.

१०) निवडनस्ती (नवि-१३).

****

नगर विकास विभाग, मंत्रालय, मुंबई-32.

27

अधिसूचना

महाराष्ट्र शासन
नगर विकास विभाग
चौथा मजला, मुख्य इमारत, मंत्रालय,
मादाम कामा मार्ग, हुतात्मा राजगुरू चौक,
मुंबई - ४०० ०३२.
दिनांक: २७.०३.२०२५

महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६

क्र.टिपीएस-१८१७/१६५२/प्र.क्र.३३५/२०१८/नवि-१३ :- ज्याअर्थी, सातारा जिल्ह्याची प्रादेशिक योजना महाराष्ट्र शासनाच्या नगर विकास विभागाकडील अधिसूचना क्र.टिपीएस-१९१७/१५८५/प्र.क्र.१५०/१७/नवि-१३, दि.०८.०१.२०१८ अन्वये, महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ चे (यापुढे ज्याचा उल्लेख "उक्त अधिनियम" असा करण्यात आला आहे) च्या कलम १५(१) अन्वये मंजूर केली आहे;

ज्याअर्थी, महाराष्ट्र शासनाच्या नगर विकास विभागाने उक्त अधिनियमाचे कलम ४० उपकलम (१ख) नुसार, अधिसूचना क्र.टिपीएस-१८१७/१६५२/प्र.क्र.३३५/१८/नवि-१३, दि.१३.०९.२०१९ अन्वये नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्यासाठी सातारा जिल्ह्यातील सातारा, जावळी आणि पाटण तालुक्यातील ५२ गावांच्या क्षेत्राकरिता, त्या सोबतच्या प्रपत्र मध्ये नमूद केल्यानुसार, महाराष्ट्र राज्य रस्ते विकास महामंडळास, काही अटींना अधिन राहून, विशेष नियोजन प्राधिकरण म्हणून नियुक्त केले आहे. त्यानंतर अधिसूचना क्र.टिपीएस-१८१७/१६५२/प्र.क्र.३३५/१८/शुध्दीपत्रक/नवि-१३, दि.१५.११.२०१९ अन्वये, अधिसूचित केलेली काही मोठी गावे विभाजीत होऊन नवीन महसूली गावांमध्ये रुपांतरीत झाली असल्याने तसेच काही गावांच्या नावात बदल करणे आवश्यक असल्याने, शुध्दीपत्रक निर्गमित करुन एकूण ५८ गावांच्या क्षेत्राकरिता महाराष्ट्र राज्य रस्ते विकास महामंडळास यांना विशेष नियोजन प्राधिकरण म्हणून नियुक्त केले आहे;

आणि ज्याअर्थी, महाराष्ट्र राज्य रस्ते विकास महामंडळास यांनी, नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्यासाठी नव्याने काही गावांकरिता त्यांची विशेष नियोजन प्राधिकरण म्हणून नियुक्ती करण्याची विनंती पत्र क्र जा.क्र. मरारविम/विनिप्रा/२०२०/३८९/३२१६, दि.०४.०९.२०२० अन्वये शासनास केलेली होती;

आणि ज्याअर्थी, महाराष्ट्र राज्य रस्ते विकास महामंडळास यांच्या विनंती विचारात घेऊन शासनाने दि.०४.०५.२०२३ रोजी नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्यासाठी सातारा जिल्ह्यातील सातारा, जावळी, पाटण व महाबळेश्वर तालुक्यातील १७७ गावांसाठी महाराष्ट्र राज्य रस्ते विकास महामंडळाची विशेष नियोजन प्राधिकरण म्हणून नियुक्ती करण्यात आलेली आहे;

आणि ज्याअर्थी, महाराष्ट्र राज्य रस्ते विकास महामंडळास यांनी, नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्यासाठी नव्याने २९४ गावांकरिता त्यांची विशेष नियोजन प्राधिकरण म्हणून नियुक्ती करण्याची विनंती पत्र क्र जा.क्र. मरारविम/सातारा/न.म./शुध्दीपत्रक/२०२४/१९३३, दि.३०.१०.२०२४ अन्वये शासनास केलेली आहे;

नगर विकास विभाग, मंत्रालय, मुंबई-32.

आणि ज्याअर्थी, महाराष्ट्र राज्य रस्ते विकास महामंडळास यांच्या विनंती विचारात घेऊन आणि आवश्यक ती चौकशी केल्यानंतर उक्त क्षेत्रासाठी, काही अटींना अधीन राहून, महाराष्ट्र राज्य रस्ते विकास महामंडळास यांना विशेष नियोजन प्राधिकरण म्हणून नियुक्त करणे आवश्यक आहे, असे शासनाचे मत झाले आहे.

आता त्याअर्थी, उक्त अधिनियमाचे कलम ४० उपकलम (१ख) अन्वये प्राप्त अधिकारांचा वापर करुन आणि यासंबंधातील अधिकारांचा वापर करुन शासन याद्वारे,

अ) सातारा जिल्ह्यातील सातारा, जावळी व पाटण तालुक्यातील २९४ गावांच्या क्षेत्राकरिता, सोबतच्या प्रपत्र-अ मध्ये नमूद केल्यानुसार आणि सोबतच्या नकाशामध्ये विशिष्टपणे दर्शविल्यानुसार महाराष्ट्र राज्य रस्ते विकास महामंडळास खालील नमूद अटींना अधीन राहून, विशेष नियोजन प्राधिकरण म्हणून नियुक्त करित आहे.

अटी :-

१) सातारा प्रादेशिक योजनेतील Core Zone of Conservation Zone व Buffer zone of Conservation Zone च्या तसेच समुद्रसपाटीपासून १००० मी. पेक्षा जास्त उंचीवरील क्षेत्राकरिताच्या नियमावलीनुसार विकास करणे बंधनकारक राहील.

२) पर्यावरण (सुरक्षा) कायदा, १९८६ च्या तरतूदी व त्या अंतर्गत वेळोवेळी लागू असलेल्या नियमानुसार पर्यावरणदृष्ट्या संवेदनशील असणाऱ्या क्षेत्राकरीता असलेले निर्बंध बंधनकारक राहतील.

३) महाबळेश्वर व पांचगणी नगरपरिषदेमधील नियमाप्रमाणे २०° पेक्षा तीव्र उतारावर बांधकाम अनुज्ञेय होणार नाही.

४) केंद्रीय पर्यावरण, वने व वातावरणीय बदल, नवी दिल्ली मार्फत दि.१७.०१.२००१ रोजीच्या इको सेन्सेटिव्ह झोन संदर्भातील अधिसूचनेनुसार महाबळेश्वर पाचगणी इको सेन्सेटिव्ह झोन क्षेत्रात, नवीन महाबळेश्वर गिरिस्थान क्षेत्रातील गावे येत असल्यास संबंधित गावांना सदर अधिसूचनेतील बाबी बंधनकारक राहतील.

५) केंद्रीय पर्यावरण, वने व वातावरणीय बदल, नवी दिल्ली मार्फत दि.०३.१०.२०१८ रोजीच्या प्रारूप पश्चिम घाट इको सेन्सिटिव्ह झोनचे संदर्भातील अंतिम होणाऱ्या अधिसूचनेमधील नमूद बाबी बंधनकारक राहतील.

६) नवीन महाबळेश्वर गिरीस्थानातील गावे सादी व्याघ्रप्रकल्पातील अधिसूचित क्षेत्रत येत असल्याने सदर क्षेत्रात राष्ट्रीय व्याघ्र संवर्धन प्राधिकरण, नवी दिल्ली यांनी साठी व्याघ्र प्रकल्पाकरीता मंजूर केलेल्या व्याघ्र संवर्धन आराखडयाप्रमाणेच कामे करणे बंधनकारक राहील.

७) सह्याद्री व्याघ्र प्रकल्पाचे सभोवताल नवीन प्रकल्प राबविण्याकरीता केंद्र शासनाचे दि.०८.०८.२०१९ रोजीच्या परिपत्रकाप्रमाणे कार्यवाही करणे अनिवार्य राहील

नगर विकास विभाग, मंत्रालय, मुंबई -३२.

29

८) या क्षेत्राकरिता सद्यस्थितीत सातारा प्रदेशाच्या मंजूर प्रादेशिक योजनेचे नियम लागू राहतील. तसेच महाबळेश्वर पांचगणी प्रादेशिक योजनेच्या हद्दीपासून २.५० कि.मी. अंतरातील बफर झोनचे निर्बंध लागू राहतील.

ब) महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियमामध्ये नमूद केल्याप्रमाणे योग्य ती कार्यवाही करुन नविन महाबळेश्वर गिरिस्थान क्षेत्र विकसित करण्याकरिता यापूर्वी अधिसूचित करण्यात आलेल्या व प्रपत्र 'अ' मधील नमूद २९४ गावांच्या क्षेत्रासाठी विकास नियंत्रण नियमावलीसह सर्वसमावेशक नियोजन प्रस्ताव तयार करुन आणि ते प्रसिध्द करुन महाराष्ट्र राज्य रस्ते विकास महामंडळाने म्हणजेच विशेष नियोजन प्राधिकरणाने शासनास मंजूरीसाठी सादर करणे आवश्यक राहील. -

उक्त विशेष नियोजन प्राधिकरणाची हद्द दर्शविणारा नकाशा १ महिन्याच्या कालावधीसाठी नागरीकांच्या अवलोकनार्थ कार्यालयीन कामकाजाच्या दिवशी कार्यालयीन वेळेत खालील कार्यालयांमध्ये उपलब्ध करुन देण्यात यावा.

१) आयुक्त, पुणे विभाग, पुणे.
२) जिल्हाधिकारी, सातारा.
३) उपाध्यक्ष तथा व्यवस्थापकीय संचालक, महाराष्ट्र राज्य रस्ते विकास महामंडळ, बांद्रा (प) मुंबई.
४) सहसंचालक, नगर रचना, पुणे विभाग, पुणे..
५) सहायक संचालक, नगर रचना, सातारा शाखा, सातारा.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

नगर विकास विभाग, मंत्रालय, मुंबई -32. सत्यमेव जयते

(डॉ. प्रतिभा भदाणे)
सह सचिव, महाराष्ट्र शासन

परिशिष्ट -अ

(शासनाच्या नगर विकास विभागाकडील अधिसूचना क्र.टिपीएस-१८१७/१६५२/प्र.क्र.३३५/१८/नवि-१३, दि. २७.०३.२०२५ सोबतचे सहपत्र)

अ.क्र.	तालुका	गावाचे नाव	अंदाजे क्षेत्र (हेक्टर)
१	जावळी	आडोशी	८५०.४२
२		आगलावेवाडी	१३१.१०
३		अंबेघर तर्फे मेढा	५०९.२४
४		आसणी	१७५.०९
५		भामघर	१९७.५३
६		भणंग	४२५.१५
७		बिभवी	३२५.६३
८		चोरांबे	८२.२७
९		डांगरेघर	२०९.२५
१०		धनकवडी	१८२.१०
११		दिवदेववाडी	६३.५८
१२		गवडी	४०७.४९
१३		जवळवाडी	१६९.८७
१४		जुंगटी	१४५८.१५
१५		काळोशी	२४८.८९
१६		करंडी तर्फे मेढा	१८६.१४
१७		करंजे	३६९.७६
१८		केडंबे	३०३.६४
१९		केंजळ	२००.८८
२०		केसकरवाडी	१११.४३
२१		खिरखंडी	४९६.१४
२२		कुंभारगणी	८१.२१
२३		कुसापूर	५०२.१८
२४		कुसवडे	७८३.२०

नगर विकास विभाग, सत्यमेव जयते, मंत्रालय, मुंबई -३२.

(३१)

२५		माडोशी	५०५.५३
२६		मालचौंडी	६५.७७
२७		मालदेव	७०५.४३
२८		मोळेश्वर	४०.४७
२९		मामुर्डी	२६२.७७
३०		मेट इंदवली	१२१२.४४
३१		म्हाते बु.	१९७.४०
३२		मोहाट	४२९.५५
३३		मोरावळे	२२०.७७
३४		नरफदेव	२३८.४०
३५		निझरे	३९३.५५
३६		ओझरे	३५१.३७
३७		पाली तर्फे तांब	१२३०.०२
३८	जावळी	पिंपरी तर्फे मेढा	१५०.९६
३९		पुनवडी	१६१.८०
४०		रिटकवली	२०७.२६
४१		सावली	२२९.२८
४२		सावरत	२८७.२१
४३		सायली	१६३.४५
४४		ताकवली	११७३.०५
४५		तांबी	८५६.६५
४६		तांबी तर्फे मेढा	१७६.८३
४७		वाघेश्वर	२२०.७८
४८		वाहिटे	८२.३९
४९		वासोटा	३७८.४७
५०		आडेव खुर्द	१५६.४५
५१	पाटण	अब्दारवाडी	७०.००
५२		आचरेवाडी	१६४.७९
५३		आडदेव	१७१.८५

नगर विकास विभाग, मंत्रालय, मुंबई-३२.

५४	पाटण	आडुळ	२०१.६४
५५		अंबावडे खुर्द	५२०.१३
५६		आंबावणे	२७२.५०
५७		आंब्रग	४५१.३५
५८		आंब्रुळे	४२४.०७
५९		आसावळेवाडी	२९५.२१
६०		बाचोळी	३३८.८४
६१		बागलवाडी	१३४.५८
६२		बहुळे	४६२.२७
६३		बामणवाडी	७५.५९
६४		बाणपेठवाडी	२४४.४७
६५		बाणपुरी	८८९.७७
६६		बेळवडे खुर्द	४४७.३५
६७		भांबावडे	३७३.८३
६८		भारेवाडी	१४८.२४
६९		भिलारवाडी	१५.७४
७०		भोसगाव	४७६.९८
७१		बिबी	४८५.०७
७२		बोरगेवाडी	२२३.१८
७३		बोर्जेवाडी	९०.६१
७४		चाफेर	६९४.२४
७५		चाळकेवाडी	४८६.५४
७६		चव्हाणवाडी (धामणी)	३७२.९८
७७		चवळीवाडी	९९.४६
७८		चिखलेवाडी	२७.९१
७९		चितेघर	१३८.५१
८०		चोपडी	३८२.६३
८१		चोपदारवाडी	१०७.२५
८२		चौगुलेवाडी	३३७.४३

नगर विकास विभाग
सत्यमेव जयते
मंत्रालय, मुंबई-32.

33

८३		चौगुलेवाडी	१०७.१२
८४		डाकेवाडी (काळगाव)	१८६.७९
८५		डाकेवाडी (वाझोळी)	१३१.२२
८६		दांगिस्तेवाडी	१८७.९४
८७		डाफळवाडी	७५.३८
८८		दावरी	३७३.८१
८९		देवघर तर्फे पाटण	४९.९४
९०		धाजगाव	१७३.१४
९१		धामणी	६५४.८४
९२		ढेबेवाडी	१४०.८४
९३		ढोकावळे	६२६.०२
९४		डिचोळी	८७७.११
९५		दिगेवाडी	४७६.९०
९६	पाटण	दिवाशी खुर्द	८९४.३३
९७		डोंगरोबाचीवाडी	१८६.९७
९८		डोंगळेवाडी	१६६.८८
९९		एकवडेवाडी	५६.६९
१००		गाळमेवाडी	३७६.८५
१०१		गरावडे	४११.५६
१०२		गव्हाणवाडी	१२८.६१
१०३		गायमुखवाडी	९८.९०
१०४		घाणाव	२८८.४२
१०५		घाटेवाडी	१९०.११
१०६		गिरेवाडी	१४५.२४
१०७		गोकुळ तर्फे हेळवाक	६८२.११
१०८		गोरेवाडी	५९.०५
१०९		गुढे (पाटण)	५१०.७८
११०		गुजरवाडी	३०८.८६
१११		गुंजाळी	११८.३२

नगर विकास विभाग, मंत्रालय, मुंबई

११२		हारूदगेवाडी	४५.१६
११३		हुंबरवाडी	१४३.२४
११४		जळव	३३६.२१
११५		जांभळवाडी	५१.३७
११६		जांभेकरवाडी	२४३.७०
११७		जामदाडवाडी व चौगुलेवाडी	८०.३६
११८		जानुगडेवाडी	११५.९२
११९		जरेवाडी	७८९.३९
१२०		कढाणे	४२३.११
१२१		कळंबे	३३०.२६
१२२		काळगाव	५४६.१७
१२३		काळकेवाडी	१२२.१६
१२४		कालोळी	१६७.५०
१२५	पाटण	करंजवडे	१२७९.१८
१२६		करपेवाडी	३७१.६९
१२७		कर्पेवाडी	१०४.६२
१२८		कसरूंड	४६३.४५
१२९		कातवाडी	१५५.३४
१३०		कवडेवाडी	१३०.४५
१३१		कावरवाडी	२७०.९२
१३२		खळे	२५१.२०
१३३		खिलारवाडी	१४१.८६
१३४		किल्लेमोरगिरी	४८९.४८
१३५		कोकिसरे	२४९.३४
१३६		कोळगेवाडी	९४.८८
१३७		कोळेकरवाडी	४१३.२२
१३८		कोरीवळे	३७५.८२
१३९		कुंभारगाव	३३६.८६
१४०		कुठरे	३१२.७०

नगर विकास विभाग, मंत्रालय, मुंबई-32

३५.

१४१		लेंढोरी	३१२.१६
१४२		लेतमेवाडी	२७६.९१
१४३		लोहारवाडी	९५.९२
१४४		लोटळेवाडी	९९.७७
१४५		लुगडेवाडी	१४१.११
१४६		माहिंद	५८६.१७
१४७		माळदण	२९८.८६
१४८		मल्हारपेठ	४०८.०९
१४९		मालोशी	२५०.६५
१५०		मानाई नगर	२१०.५१
१५१		मांदरूळकोळे	४११.५४
१५२		मांदरूळकोळे खुर्द	२५४.७६
१५३		मणेरी	५९४.६१
१५४	पाटण	मानेवाडी	३९२.०४
१५५		मन्याचीवाडी	१४५.३०
१५६		मन्याचीवाडी	१०४.५६
१५७		मारळी	८८३.६०
१५८		मरेकरवाडी	१५८.७०
१५९		मालोशी	३१३.१५
१६०		मारुळहवेली	४९९.८३
१६१		मसकरवाडी	२०४.०८
१६२		मसकरवाडी	४६७.७४
१६३		मसकरवाडी नं१	३९.७३
१६४		मसतेवाडी	८४.५३
१६५		मात्रेवाडी	३०९.८६
१६६		मोंदरूळहवेली	१५१.०४
१६७		म्हावशी	८२७.६४
१६८		मिरगाव	५५८.०९
१६९		मोरेवाडी (कुठारे)	१०९.८६

नगर विकास विभाग, मंत्रालय, मुंबई सत्यमेव जयते

१७०		मोरगिरी	१३६.७८
१७१		मूळगाव	१६४.९२
१७२		मुरुड	५१०.२१
१७३		मुत्तळवाडी	१३२.८७
१७४		नादे	१६८.४९
१७५		नादोळी	३६९.८३
१७६		नारळवाडी	१५३.११
१७७		नाटोशी	८९१.१९
१७८		नावडी	२४१.४५
१७९		नवसरवाडी	१३३.०२
१८०		नवजा	१८७८.७७
१८१		नेरळे	२८५.९६
१८२		निसरे	६३८.५७
१८३	पाटण	निवडे	५७४.१०
१८४		पाचुपाटेवाडी	८६.११
१८५		पाडेकरवाडी	३४२.८७
१८६		पाधरवाडी तेलेवाडी	२२२.४५
१८७		पागेवाडी	४१.०१
१८८		पापर्डे बुद्रुक	२२९.५९
१८९		पापर्डे खुर्द	२९६.५८
१९०		पवारवाडी	२५८.६३
१९१		पवारवाडी	१९२.४२
१९२		पेटेकरवाडी	२२.९३
१९३		पेठशिवापूर	७४.३९
१९४		पिंपळोशी	१८४.७४
१९५		पुनवळी	३९५.०९
१९६		रामिष्टेवाडी	१४६.७९
१९७		रोहीने	६१३.२८
१९८		रूवळे	४३५.५०

नगर विकास विभाग
सत्यमेव जयते
मंत्रालय, मुंबई-32

37.

१९९		साबळेवाडी	२४२.१८
२००		सायकडे	१५७.१७
२०१		साळवे	७५७.२८
२०२		सांबुर	७७९.७९
२०३		सांगवड	२२७.०४
२०४		शेडगेवाडी	१८०.९०
२०५		शेंडेवाडी (कुंभारगाव)	१२३.४७
२०६		शिबेवाडी	५९.७७
२०७		शिदरुकवाडी	३६७.०२
२०८		शिंदेवाडी	४१८.९६
२०९		शिरशिंगे	१९१६.५७
२१०		शितापवाडी	१२२.४३
२११		सिद्धेश्वर नगर	९१.६४
२१२	पाटण	सोनाईचीवाडी	३८२.८५
२१३		सोनावडे	३१०.९४
२१४		सुभाषनगर	१२०.०४
२१५		सुळेवाडी	२५१.३८
२१६		सुपुगाडेवाडी	६२.२३
२१७		सुरूळ	२३२.१८
२१८		सुतारवाडी	१४२.४९
२१९		तळीये	३६७.३५
२२०		तळोशी	४२१.१०
२२१		तामकडे	२६२.६९
२२२		तामकाणे	२९४.१०
२२३		तायगडेवाडी	१७९.२३
२२४		तेलेवाडी	३२२.८८
२२५		तोळेवाडी	२६५.६६
२२६		तोंडोशी	२६०.२९
२२७		तोरणे	१००४.६१

नगर विकास विभाग, मंत्रालय, मुंबई-32.

२२८	पाटण	त्रिपुडी	५७५.३१
२२९		तुपेवाडी	१०९.७१
२३०		उधवणे	२८०.२०
२३१		वाडीकोतावडे	१६२.१२
२३२		वायचळवाडी	१८४.४५
२३३		वारेकरवाडी	१२८.२८
२३४		वारपेवाडी	१११.३८
२३५		वेताळवाडी	११२.५७
२३६		विहे	७८९.०७
२३७		वाझोळी	२११.९३
२३८		येळवेवाडी	८५.२६
२३९		येराडवाडी	२१३.४७
२४०		येरफळे	५२६.९५
२४१		झाडोळी	३३३.१२
२४२		झाकडे	५४३.८२
२४३	सातारा	आगुडेवाडी	३८७.७१
२४४		आकले	२९३.५१
२४५		आंबाळे	२८४.९५
२४६		आंबावडे बु.	५३५.५४
२४७		अणावळे	१६३.१७
२४८		आरगडवाडी	१२४.२५
२४९		आष्टे	२४१.१४
२५०		बाणघर	२३७.७५
२५१		भांबावळी	२८५.७४
२५२		भोंदावडे	२२३.६७
२५३		चिंचणी	५३३.२६

नगर विकास विभाग, मंत्रालय, मुंबई-32. सत्यमेव जयते

२५४		चोरगेवाडी	२९०.५६
२५५		दहिवड	१११.८८
२५६		दरे बुद्रुक	४२४.३६
२५७		धावडशी	४६७.००
२५८		गाजावाडी	२३५.२३
२५९		गावडी	२८२.१८
२६०		गोगावळेवाडी	२५६.९५
२६१		जोतिबाचीवाडी	१०५.७२
२६२		कळंबे	४३८.१६
२६३		काळोशी	३८०.३९
२६४		कामठी तर्फे परळी	१९७.४८
२६५		कामठी तर्फे सातारा	८१५.०४
२६६		कान्हेर	५२२.३८
२६७		करंजे तर्फे परळी	३००.७०
२६८		कारी	८००.९१
२६९		कासरथळ	४५.२२
२७०	सातारा	काटावाडी बुद्रुक	२६२.५२
२७१		कुडेघर	९७.२२
२७२		कुरूण	१५४.१०
२७३		लावणघर	२३५.४९
२७४		लुमाणेखोल	१४८.०३
२७५		मळ्याचीवाडी	६०.५५
२७६		म्हसकरवाडी	१४२.७९
२७७		नुणे	४०९.५६
२७८		परळी	४०२.६६
२७९		पाटेघर	५३७.२४
२८०		पेतरी	११३.२९
२८१		पुनावाडी	२१५.९७
२८२		रेवळी	१७६.५२

नगर विकास विभाग, मंत्रालय, मुंबई-३२

२८३	सातारा	रोहोत	३९३.६१
२८४		साबळेवाडी	११६.६८
२८५		साईगाव	१७१.७१
२८६		सांबरवाडी	१८५.२४
२८७		सरखाल	३३६.५३
२८८		सायळी	२११.२१
२८९		शिंदेवाडी	२११.३७
२९०		सोनावाडी	१८८.४१
२९१		वेळे	२४९.४०
२९२		वडगाव	१९९.५०
२९३		वावदरे	२२३.५४
२९४		यवतेश्वर	३०९.०३
एकूण			१४४०४.७४

NOTIFICATION

Government of Maharashtra
Urban Development Department
Madam Kama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai – 400 032.
Date: 27.03.2025

The Maharashtra Regional & Town Planning Act, 1966

No.TPS-1817/1652/C.R.335/2018/UD-13 :- Whereas, the Regional Plan for Satara has been sanctioned by the Government in the Urban Development Department under sub-section (1) of section 15 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") vide Notification No.TPS-1917/1585/CR-150/17/UD-13, dated 08.01.2018;

And whereas, in accordance with the provisions of Section 40(1B) of the Maharashtra Regional and Town Planning Act, 1966, the Government of Maharashtra in Urban Development Department has appointed the Maharashtra State Road Development Corporation Limited, to be the Special Planning Authority for the area in the 52 villages of Satara, Jaoli and Patan Tehsils in Satara District as specified in Schedule appended thereto, subject to conditions, vide Notification No.TPS-1817/1652/CR-335/18/UD-13, dated 13.09.2019. Subsequently, Maharashtra in Urban Development Department has been designated as Special Planning Authority for the area in the 58 villages by issuing the Corrigendum, as some of the earlier notified large villages have been split and converted into new Revenue villages and also it was necessary to change the name of some villages, vide Notification No.TPS-1817/1652/C.R.335/18/Corrigendum/UD-13, dated 15.11.2019;

And whereas, Maharashtra State Road Development Corporation Limited has requested the Government, vide Marathi letter No.जा.क्र.मरारविम/विनिप्रा/२०२०/३८९/३२१६, dated 04.09.2020, to appoint them as a Special Planning Authority for 177 villages to develop the New Mahabaleshwar Hill Station;

And whereas, after considering the request of Maharashtra State Road Development Corporation Limited, Government has appointed the Maharashtra State Road Development Corporation Limited as a Special Planning Authority for the 177 villages subject to certain conditions;

And whereas, Maharashtra State Road Development Corporation Limited has requested the Government, vide Marathi letter No.जा.क्र. मरारविम/सातारा/न.म./शुध्दीपत्रक/2024/1933, dated 30.10.2024, to appoint them as a Special Planning Authority for 294 villages to develop the New Mahabaleshwar Hill Station; (hereinafter referred to as "the said Area")

And whereas, after considering the request of Maharashtra State Road Development Corporation Limited, Government is of opinion that the Maharashtra State Road Development Corporation Limited shall be appointed as Special Planning Authority for the said area subject to certain conditions;

Now therefore, in exercise of the powers conferred under sub section (1B) of section- 40 of the said Act, and all other powers enabling it in this behalf, the Government of Maharashtra hereby,

a) appoints the Maharashtra State Road Development Corporation Limited to be the Special Planning Authority for the area in the 294 villages of Satara, Jaoli and Patan Tehsils in Satara District as specified in Schedule-A appended herewith and as shown specifically on plan attached herewith, subject to following conditions;

Conditions:-

1) The development in the said notified area shall be permissible as per the DCPR meant for the area of Core Zone of Conservation Zone and Buffer Zone of Conservation Zone and also for the area above 1000 meter height from Mean Sea Level in Satara Regional Plan.

2) Restrictions as per provisions of The Environment (Protection) Act, 1986 and rules made there under from time to time shall be applicable for the Environmentally Sensitive Area.

3) No construction shall be permissible on the land having slope 20^0 or more, as applicable for Mahabaleshwar and Panchgani Municipal Council.

4) Villages falling in the Eco-Sensitive Region, if any, as per Ministry of Environment, Forest and Climate Change, Government of India notification dated 17.01.2001 for Mahabaleshwar and Panchgani Eco-Sensitive Region, all the provisions of this notification shall be applicable for such villages.

5) All the provisions of draft notification dated 03.10.2018 of Ministry of Environment, Forest and Climate Change, Government of India in respect of Western Ghats Ecologically Sensitive Area shall be applicable as per final sanction by MoEF&CC.

6) Development and works within the villages of this area i.e. New Mahabaleshwar Hill Station which includes in Sahyadri Tiger Reserve Notified Area, shall be as per Tiger Conservation Plan sanctioned by National Tiger Conservation Authority, New Delhi for Sahyadri Tiger Reserve.

7) Procedure as per Office Memorandum dated 08.08.2019 of Ministry of Environment, Forest and Climate Change, Government of India shall be followed for new development project located around Sahyadri Tiger Reserve.

8) The provisions of the approved Regional Plan of Satara will continue to be applicable for this area. Also, the Buffer zone restrictions within 2.50 km from the boundary of Mahabaleshwar Panchgani Regional Plan will continue to be applicable

b) The Special Planning Authority i.e. Maharashtra State Road Development Corporation Limited shall prepare and publish the planning proposals along with Development Control Regulations for the area of earlier Notified villages and the 294 villages as specified in **Schedule-A** appended herewith and submit the same to the Government for sanction after following due procedure prescribed in the said Act.

Copy of the plan showing the boundaries of the said Special Planning Authority shall be available for inspection for the general public during an office hours on all working days at the following offices for period of one month.

(1) Commissioner, Pune Division, Pune.
(2) Collector, Satara
(3) Vice Chairman and Managing Director, MSRDC, Bandra (W), Mumbai.
(4) Joint Director of Town Planning, Pune Division, Pune.
(5) Assistant Director of Town Planning, Satara Branch, Satara.

By order and in the name of the Governor of Maharashtra,

नगर विकास विभाग, मंत्रालय, मुंबई-३२. सत्यमेव जयते

(Dr. Pratibha Bhadane)
Joint secretary to Government

43

Appendix -A

(Accompaniment to the Government in Urban Development Department's Notification bearing No.TPS-1817/1652/CR-335/18/UD-13, dated 27.03.2025)

Sr.No.	Taluka Name	Village Name	Approx. Area (Ha.)
1	Jaoli	Adoshi	850.42
2		Agalavewadi	131.10
3		Ambeghar t medha	509.24
4		Asani	175.09
5		Bhamghar	197.53
6		Bhanang	425.15
7		Bibhvi	325.63
8		Chorambe	82.27
9		Dangreghar	209.25
10		Dhanakwadi	182.10
11		Divdevwadi	63.58
12		Gavdi	407.49
13		Jawalwadi	169.87
14		Jungti	1458.15
15		Kaloshi	248.89
16		Karandi t.medha	186.14
17		Karanje	369.76
18		Kedambe	303.64
19		Kenjal	200.88
20		Kesakarwadi	111.43
21		Khirkhandi	496.14
22		Kumbhargani	81.21
23		Kusapur	502.18
24		Kusawade	783.20
25		Madoshi	505.53

नगर विकास विभाग, मंत्रालय, मुंबई-32.

26	Jaoli	Malchoundi	65.77
27		Maldev	705.43
28		Moleshwar	40.47
29		Mamurdi	262.77
30		Met indawli	1212.44
31		Mhate bk	197.40
32		Mohat	429.55
33		Morawale	220.77
34		Narfdev	238.40
35		Nizare	393.55
36		Ozare	351.37
37		Pali t. tamb	1230.02
38		Pimpri t. medha	150.96
39		Punavadi	161.80
40		Ritkawali	207.26
41		Savali	229.28
42		Sawrat	287.21
43		Sayali	163.45
44		Takawli	1173.05
45		Tambi	856.65
46		Tambi t. medha	176.83
47		Vagheshwar	220.78
48		Vahite	82.39
49		Vasota	378.47
50	Patan	Aadev Kh.	156.45
51		Abdarwadi	70.00
52		Acharewadi	164.79
53		Adadev	171.85
54		Adul	201.64

नगर विकास विभाग, मंत्रालय, मुंबई 32. सत्यमेव जयते

45

55		Ambavade kh.	520.13
56		Ambavane	272.50
57		Ambrag	451.35
58		Ambrule	424.07
59		Asawalewadi	295.21
60		Bacholi	338.84
61		Bagalwadi	134.58
62		Bahule	462.27
63		Bamanwadi	75.59
64		Banpethwadi	244.47
65		Banpuri	889.77
66		Belavade kh.	447.35
67	Patan	Bambavade	373.83
68		Bharewadi	148.24
69		Bhilarwadi	15.74
70		Bhosgaon	476.98
71		Bibi	485.07
72		Boragewadi	223.18
73		Borgewadi	90.61
74		Chafer	694.24
75		Chalkewadi	486.54
76		Chavanwadi (dhamani)	372.98
77		Chawaliwadi	99.46
78		Chikhalewadi	27.91
79		Chiteghar	138.51
80		Chopadi	382.63
81		Chopdarwadi	107.25
82		Chougulewadi	337.43
83		Chougulewadi	107.12

नगर विकास विभाग, मंत्रालय, मुंबई -32.

84		Dakewadi (kalgaon)	186.79
85		Dakewadi (wazoli)	131.22
86		Dangistewadi	187.94
87		Daphalwadi	75.38
88		Davari	373.81
89		Devghar tarf patan	49.94
90		Dhajgaon	173.14
91		Dhamani	654.84
92		Dhebewadi	140.84
93		Dhokawale	626.02
94		Dicholi	877.11
95		Digewadi	476.90
96		Divashi Bk.	894.33
97	Patan	Dongarobachiwadi	186.97
98		Donglewadi	166.88
99		Ekavadewadi	56.69
100		Galmewadi	376.85
101		Garawade	411.56
102		Gavhanwadi	128.61
103		Gaymukhwadi	98.90
104		Ghanav	288.42
105		Ghatewadi	190.19
106		Girewadi	145.24
107		Gokul tarf helwak	682.11
108		Gorewadi	59.05
109		Gudhe	510.78
110		Gujarwadi	308.86
111		Gunjali	118.32
112		Harugdewadi	45.16

नगर विकास विभाग, मंत्रालय, मुंबई-32 सत्यमेव जयते

47

113		Humbarwadi	143.24
114		Jalv	336.21
115		Jambhalwadi	51.37
116		Jambhekarwadi	243.70
117		Jamdadwadi & chaugulewadi	80.36
118		Janugdewadi	115.92
119		Jarewadi	789.39
120		Kadhane	423.91
121		Kalambe	330.26
122		Kalgaon	546.17
123		Kalkewadi	122.16
124		Kaloli	167.50
125		Karanjvade	1279.18
126	Patan	Karapewadi	371.69
127		Karpewadi	104.62
128		Kasrund	463.45
129		Katvadi	155.34
130		Kavadewadi	130.45
131		Kavarwadi	270.92
132		Khale	251.20
133		Khilarwadi	141.86
134		Killemorgiri	489.48
135		Kokisare	249.34
136		Kolagewadi	94.88
137		Kolekarwadi	413.22
138		Korivale	375.82
139		Kumbhargaon	336.86
140		Kuthare	312.70
141		Lendhori	392.16

नगर विकास विभाग, मंत्रालय, मुंबई-32.

142		Letamewadi	276.99
143		Loharwadi	95.92
144		Lotalewadi	99.77
145		Lugadewadi	141.11
146		Mahind	586.17
147		Maldan	298.86
148		Malharpeth	408.09
149		Maloshi	250.65
150		Manainagar	210.51
151		Mandrulkole	411.54
152		Mandrulkole Kh.	254.76
153	Patan	Maneri	594.61
154		Manewadi	392.04
155		Manyachiwadi	145.30
156		Manyachiwadi	104.56
157		Marali	883.60
158		Marekarwadi	158.70
159		Marloshi	313.15
160		Marul Haveli	499.83
161		Maskarwadi	204.08
162		Maskarwadi	467.74
163		Maskarwadi No. 1	39.73
164		Mastewadi	84.53
165		Matrewadi	309.86
166		Maundrul haveli	151.04
167		Mhavashi	827.64
168		Mirgaon	558.09
169		Morewadi (kuthare)	109.86
170		Morgiri	136.78

नगर विकास विभाग, मंत्रालय, मुंबई-32

49

171		Mulgaon	164.92
172		Murud	510.21
173		Muttalwadi	132.87
174		Nade	168.49
175		Nadoli	369.83
176		Naralwadi	153.11
177		Natoshi	891.19
178		Navadi	241.45
179		Navasarwadi	133.02
180		Nawaja	1878.77
181		Nerale	285.96
182		Nisare	638.57
183	Patan	Nivade	574.10
184		Pachupatewadi	86.11
185		Padekarwadi	342.87
186		Padharwadi Telewadi	222.45
187		Pagewadi	41.01
188		Paparde Bk	229.59
189		Paparde Kh.	296.58
190		Pawarwadi	258.63
191		Pawarwadi	192.42
192		Petekarwadi	22.93
193		Pethshivapur	74.39
194		Pimpaloshi	184.74
195		Punvali	395.09
196		Ramishtewadi	146.79
197		Rohine	613.28
198		Ruvale	435.50
199		Sabalewadi	242.18

नगर विकास विभाग, मंत्रालय, मुंबई-32

200		Saikade	157.17
201		Salave	757.28
202		Sanbur	779.79
203		Sangwad	227.04
204		Shedgewadi	180.90
205		Shendewadi (kumbhargaon)	123.47
206		Shibewadi	59.77
207		Shidrukwadi	367.02
208		Shindewadi	418.96
209		Shirshinge	1916.57
210		Shitapwadi	122.43
211		Siddheshwar Nagar	91.64
212		Sonaichiwadi	382.85
213	Patan	Sonavade	310.94
214		Subhashnagar	120.04
215		Sulewadi	251.38
216		Supugadewadi	62.23
217		Surul	232.18
218		Sutarwadi	142.49
219		Taliye	367.35
220		Taloshi	421.10
221		Tamkade	262.69
222		Tamkane	294.10
223		Taygadewadi	179.23
224		Telewadi	322.88
225		Tolewadi	265.66
226		Tondoshi	260.29
227		Torane	1004.61
228		Tripudi	575.31

नगर विकास विभाग, मंत्रालय, मुंबई-32

(51)

229		Tupewadi	109.71
230		Udhavane	280.20
231		Vadi kotawade	162.92
232		Vaichalwadi	184.45
233	Patan	Varekarwadi	128.28
234		Varpewadi	111.38
235		Vetalwadi	192.57
236		Vihe	789.07
237		Wazoli	299.93
238		Yelavewadi	85.26
239		Yeradwadi	213.47
240		Yerphale	526.95
241		Zadoli	333.12
242		Zakade	543.82
243	Satara	Agudewadi	387.71
244		Akale	293.51
245		Ambale	284.95
246		Ambavade bk	535.54
247		Anavale	163.17
248		Argadwadi	124.25
249		Ashte	241.14
250		Banghar	237.75
251		Bhambavali	285.74
252		Bhondavade	223.67
253		Chinchani	533.26
254		Chorgewadi	290.56
255		Dahivad	111.88
256		Dare Bk.	424.36
257		Dhawadshi	467.00

नगर विकास विभाग, मंत्रालय, मुंबई-32.

258		Gajawadi	235.23
259		Gavadi	282.18
260		Gogavalewadi	256.95
261		Jotibachiwadi	105.72
262		Kalambe	438.16
263		Kaloshi	380.39
264		Kamathi t.parali	197.48
265		Kamathi t.satara	815.04
266		Kanher	522.38
267		Karanje t.parali	300.70
268		Kari	800.91
269		Kasarthal	45.22
270	Satara	Katavadi bk	262.52
271		Kudeghar	97.22
272		Kurun	154.10
273		Lavanghar	235.49
274		Lumanekhol	148.03
275		Malyachi Wadi	60.55
276		Mhaskarwadi	142.79
277		Nune	409.56
278		Parali	402.66
279		Pateghar	537.24
280		Petri	113.29
281		Punavadi	215.97
282		Revali	176.52
283		Rohot	393.61
284		Sabalewadi	116.68
285		Saigaon	171.71
286		Sambarwadi	185.24

नगर विकास विभाग, मंत्रालय, मुंबई-32.

53

287		Sarkhal	336.53
288		Sayali	211.21
289		Shindewadi	211.37
290		Sonavadi	188.41
291	Satara	Vele	249.40
292		Wadgaon	199.50
293		Wavadare	223.54
294		Yavateshwar	309.03
Total			94404.74

Exhibit - 84

(55)

महाराष्ट्र शासन
महसूल व वन विभाग
तहसिल कार्यालय सातारा

Email-tahsilsatara@gmail.com

फोन नं- ०२१६२-(२३०५८१)

क्र.जमिन/कावि-११४८/२०२५

दिनांक- ०४/०६/२०२५

प्रति,

नगर रचनाकार,
(विशेष नियोजन प्राधिकारी),
महाराष्ट्र राज्य रस्ते विकास महामंडळ,
नवीन महाबळेश्वर गिरीस्थान,
शिबीर कार्यालय, नागठाणे ता. सातारा.

विषय:-कास पठार परिसरातील अनाधिकृत बांधकामाचेबाबत..
संदर्भ:- मा. उपविभागीय अधिकारी सो सातारा यांचेकडील पत्र क्रमांक जमीन/कावि-६१८/२५, दिनांक २३/५/२०२५

उपरोक्त संदर्भीय विषयान्वये आपणास कळविणेत येते की, उपरोक्त संदर्भीय पत्रान्वये प्राप्त झालेल्या सूचनांनुसार आपले कार्यालयाकडे कास पठारावरील अनाधिकृत बांधकाम केलेल्या धारकांचे बाबतच्या सर्व संचिका तसेच मा. राष्ट्रीय हरीत लवाद (पश्चिम विभाग) यांचे न्यायालयात क्रमांक ३७/२०२३ दाव्यामधील आस्थापना बाबत प्राप्त प्रलंबित निर्गत अर्जाच्या मूळ संचिका व दाव्याचे अनुषंगाने उपलब्ध अभिलेख तात्काळ आपले कार्यालयास उपलब्ध करून देणेबाबत कळविले आहे. तरी सोबत याबाबतच्या संचिकांचे ७ गठठे आपणाकडे यादीसह देत आहे, तरी याबाबतची पोहोच देणेत यावी.

तहसिलदार सातारा

पोहोच

OFFICE OF THE MPA
M.S.R.D.C. SATARA
12 JUN 2025
RECEIVED
SIGN.......

Exhibit -05

Detailed of List of Hotel, Lodging, Restaurant, Farm House, Banglow, Homes at Kas Pathar & nearby area ANNEXURE - 'R-e'

TILR Satara Report

S.No.	Sr.No. In Court Notice	Name of Hotel/ Restaurant/Farmhouse	Propriter/Owner	Village	Gat /Survey No	Total Area H.R.	Built up Area in Sq.mtr.(As per TILR Satara record)	Use of property	Planning Authority
1	1	Hotel Sahyadri Puspa	Mr. Somnath Rajarama Jadhav	Aatali	344	0.19.94	350	Hotel/Restaurant/Lodging boarding	MSRDC
2	2	M/s Sai Shivar	Mr. Rajesh Mahadeo Mane,	Anavale	284	0.18	180	Hotel/Restaurant/Lodging boarding	REVENUE
3	3	Mr. Deepak Bhagwat Javale & 1	Mr. Deepak Bhagwat Javale & 1	Yawateshwar	109/3	0.10	25	Residential	REVENUE
4	4	M/s Rutugandh Hotel	Mr. Rajesh Nandkumar Bhutkar	Yawateshwar	70/3	0.06	278	Hotel/Restaurant/Lodging boarding	REVENUE
5	5	Mr. Mahendrakumar Mansukhlal Shah	Mr. Mahendrakumar Mansukhlal Shah	Yawateshwar	24./3	0.3467	60	Farm House	REVENUE
6	6	Mr. Babulal Rajarama Bhambare	Mr. Babulal Rajarama Bhambare	Yawateshwar	116/1/1	0.1083	55	Farm House	REVENUE
7	7	M/s Prabhushrushti Krushi Paryatan Kendra	Mr. Kunal Kishor Ghodake	Yawateshwar	93/2	0.20	192	Hotel/Restaurant/Lodging boarding	REVENUE
8	8	Mr. Raj deep Eknath Majgaon	Mr. Raj deep Eknath Majgaon	Yawateshwar	119/1/A	0.1850	239	Residential	REVENUE
9	9	Mr. Leelachand Tejaji Bafna	Mr. Leelachand Tejaji Bafna	Yawateshwar	80	0.13	100	Farm House	REVENUE
10	10	Mr. Rajendra Subhaa Bagal & 1	Mr. Rajendra Subhash Bagal & 1	Yawateshwar	111	0.17.50	88	Residential	REVENUE
11	11	Miss. Aparna Avinash Bachal	Miss. Aparna Avinash Bachal	Yawateshwar	42/1	0.64	124	Farm House	REVENUE

12	12	M/s Shreyash Palace	Mr. Nilkanth Parshuram Tapase	Yawateshwar	109/3	0.085	136	Residential/Home stay	REVENUE
13	13	Miss. Smita Shashikant Patkar	Miss. Smita Shashikant Patkar	Yawateshwar	23./2	0.20	153	Farm House	REVENUE
14	14	Miss. Indrayani Pradeep Jadhav	Miss. Indrayani Pradeep Jadhav	Yawateshwar	119/1A	0.02	0	Demolish the Construction	REVENUE
15	15	Miss. Nilima Madan Bhosale	Miss. Nilima Madan Bhosale	Sambarwadi	37/2	0.09	212	Farm House	REVENUE
16	16	M/s Hotel City View	Mr. Shakil Abdul Sayyad	Sambarwadi	35/1	0.05	132	Farm House	REVENUE
17	17	Mrs. Sangita Ghanshyam Mane	Mrs. Sangita Ghanshyam Mane	Yawateshwar	47/1	0.08	126	Farm House	REVENUE
18	18	Mr. Babaso Shivajirao Kadam	Mr. Babaso Shivajirao Kadam	Yawateshwar	41/2	0.04	0	Demolish the Construction	REVENUE
19	19	Mrs. Swarada Shirish Chithis	Mra. Swarada Shirish Chithis	Yawateshwar	5	0.01	409	Hotel/Restaurant/Lodging boarding	REVENUE
20	20	Mr. Mahesh Suresh Loya	Mr. Mahesh Suresh Loya,	Anavale	284	1.01	360	Farm House	REVENUE
21	21	Mr. Farukh Nariman Koopar	Mr. Farukh Nariman Koopar,	Anavale	284	1.49	520	Farm House	REVENUE
22	22	Mr. Shankar Rajaram Jadhav	Mr. Shankar Rajaram Jadhav	Aatali	(344)343	0.20	170	Hotel/Restaurant/Lodging boarding	MSRDC
23	23	M/s Heritage Villa and M/s Heritage Wadi	Mr. Sampat Rajaram Jadhav	Aatali	(344)343	0.20	140	Hotel/Restaurant/Lodging boarding	MSRDC
24	24	Mrs. Sarika Sampat Jadhav	Mrs. Sarika Sampat Jadhav	Aatali	318	0.81	838	Hotel/Restaurant/Lodging boarding	MSRDC
25	25	Mr. Dilip Mahadeo Umbarkar	Mr. Dilip Mahadeo Umbarkar	Yawateshwar	44/1B	0.18	164	Farm House	REVENUE

26	26	Mr. Baburao Shamrao Karve	Mr. Baburao Shamrao Karve	Yawateshwar	120/24/1	0.08	142	Residential/ Home stay	REVENUE
27	27	Mr.Shrikrushna Ramchandra (Chandru) Umbacker	Mr.Shrikrushna Ramchandra (Chandru) Umbacker	Yawateshwar	105/1/1	0.18	204	Residential/ Home stay	REVENUE
28	28	Mr.Shankar Nana Jare	Mr.Shankar Nana Jare	Yawateshwar	115/2/1	0.07	74	Residential/ Home stay	REVENUE
29	29	Mr. Mukul Ganapatrao Pawar	Mr. Mukul Ganapatrao Pawar	Yawateshwar	105/2	0.46	306	Residential/ Home stay	REVENUE
30	30	Hotel Bakula	Mr. Gulabrao Genu Bhanage	Sambarwadi	36/3	0.08	679	Hotel/Restaurant/Lodging boarding	REVENUE
31	31	Mr. Rajendra Dnyandeo Karve	Mr. Rajendra Dnyandeo Karve	Yawateshwar	120/7	0.03	53	Residential/ Home stay	REVENUE
32	32	Mr. Ramdas Shankar Karve	Mr. Ramdas Shankar Karve	Yawateshwar	(120/8)98/1	0.04	257	Residential/ Home stay	REVENUE
33	33	Mr. Dattatraya Tukaram Bhanage	Mr. Dattatraya Tukaram Bhanage	Sambarwadi	35/1	0.74	433	Residential/ Home stay	REVENUE
34	34	Mr. Atmaram Gangaram Bhanage	Mr. Atmaram Gangaram Bhanage	Sambarwadi	39/1/1	0.37	137	Residential	REVENUE
35	35	Mrs. Laxmibai Khashaba Umbarkar	Mrs. Laxmibai Khashaba Umbarkar	Yawateshwar	89/1	0.04	49	Residential	REVENUE
36	36	Mr. Baburao Ganu Umbarkar	Mr. Baburao Ganu Umbarkar	Yawateshwar	89/1	0.40	155	Residential	REVENUE
37	37	Mr.Mansing Yashwant Paiwar	Mr.Mansing Yashwant Pawar	Yawateshwar	42/1	0.64	93	Residential	REVENUE
38	38	Mr. Rohidas Baburao Sapkal	Mr. Rohidas Baburao Sapkal	Yawateshwar	72	0.52	67	Residential	REVENUE
39	39	Mr. Suryakant Dnyandeo Karve	Mr. Suryakant Dnyandeo Karve	Yawateshwar	120/7	0.03	113	Residential/ Home stay	REVENUE

40	40	Mr. Sampat Tukaram More	Mr. Sampat Tukaram More	Petri	60	1.27	45	Residential	REVENUE
41	41	Ramchandra Hariba More	Ramchandra Hariba More	Petri	60	0.49	110	Residential	REVENUE
42	42	Mr. Ankush Vitthal More	Mr. Ankush Vitthal More	Petri	60	0.56	40	Residential	REVENUE
43	43	Mrs. Shantabai Narayan More	Mrs. Shantabai Narayan More	Petri	60	1.27	25	Residential	REVENUE
44	44	Mr. Nitin Ganpat More	Mr. Nitin Ganpat More	Petri	60	1.27	100	Residential	REVENUE
45	45	Mr. Prasanna Ravindra Gadkari	Mr. Prasanna Ravindra Gadkari	Aatali	311/5	1.09	100	Residential	MSRDC
46	46	Mr. Krushna Ramchandra Mane	Mr. Krushna Ramchandra Mane	Anavale	339	0.40	400	Residential	REVENUE
47	47	M/s Sarpanchwada	Mr. Santosh Sahadeo Aatale	Aatali	344	0.58	350	Residential	MSRDC
48	48	M/s Swapnanagari Kas Hill Resort	Mr. Jagu Changu Mane	Anavale	358	0.33	765	Hotel/Restaurant/Lodging boarding	REVENUE
49	49	M/s Dongarmatha Agro Tourisum	Mr. Namdeo Shankar Jadhav	Anavale	346	3.67	680	Hotel/Restaurant/Lodging boarding	REVENUE
50	50	Mr. Ajit Maruti Mane	Mr. Ajit Maruti Mane	Anavale	347	0.05	335	Hotel/Restaurant/Lodging boarding	REVENUE
51	51	Mr. Sampat Rajaram Jadhav	Mr. Sampat Rajaram Jadhav	Aatali	319	0.39	805	Hotel/Restaurant/Lodging boarding	MSRDC
52	52	M/s Dream House	Mr. Sampat Ganapat Jambhale, Shankar Rajaram Jambhale & other 11	Jambhalmure (Kanher)	51/12	0.25	404	Hotel/Restaurant/Lodging boarding	REVENUE
53	53	Jaywant Manohar Thoke	Jaywant Manohar Thoke	Jambhalmure (Kanher)	51/8	0.43	0	Open plot. NO other Activity	REVENUE

(65)

54	54	Mr. Dhananjay Vishwasrao Jadhav	Mr. Dhananjay Vishwasrao Jadhav	Jambhalmure (Kanher)	51/10	0.32	170	Hotel/Restaurant/Lodging boarding	REVENUE
55	55	M/s Kass Hill Resort	Shailesh Prabhakar Inamdar	Jambhalmure (Kanher)	51/12	0.12	48	Hotel/Restaurant/Lodging boarding	REVENUE
56	56	Mrs.Hemlata Purushottam Nikam	Mrs.Hemlata Purushottam Nikam	Jambhalmure (Kanher)	51/8	0.25	85	Residential	REVENUE
57	57	Mr.Manoj Narayan Deshmane	Mr.Manoj Narayan Deshmane	Jambhalmure (Kanher)	51/12	0.03	116	Residential	REVENUE
58	58	M/s Blue Valley Resort	Mr.Jalindar Shrirang Shinde	Agundewadi	24./12	0.24	85	Hotel/Restaurant/Lodging boarding	REVENUE
59	59	Mr.Ramesh Chandrashekhar Kabbur	Mr.Ramesh Chandrashekhar Kabbur	Agundewadi	16./1	0.48	230	Farm House	REVENUE
60	60	Laxman Jagannath Shinde	Laxman Jagannath Shinde	Agundewadi	24./12	0.11	0	Demolish the Construction	REVENUE
61	61	Mr.Ramesh Anil Ubale	Mr.Ramesh Anil Ubale	Agundewadi	16./6	0.20	300	Hotel/Restaurant/Lodging boarding	REVENUE
62	62	Mr.Balkrushna Kondiba Shedage	Mr.Balkrushna Kondiba Shedage, Hariba Ramchandra Jadhav	Agundewadi	24./8	0.25	250	Hotel/Restaurant/Lodging boarding	REVENUE
63	63	Mr.Dhanaji Balawant Shinde	Mr.Dhanaji Balawant Shinde	Agundewadi	24./4	0.31	240	Farm House	REVENUE
64	64	Mr. Nilesh (Atul) Arun Bartakke	Mr. Nilesh (Atul) Arun Bartakke	Choragewadi	195	0.45	130	Farm House	REVENUE
65	65	Mr. Vaman Mahadeo Umbarkar	Mr. Vaman Mahadeo Umbarkar	Yawateshwar	44/1	0.65	205	Residential/ Home stay	REVENUE
66	66	Mrs. Shamala Madan Joshi	Mrs. Shamala Madan Joshi	Yawateshwar	104/11/1	0.12	409	Hotel/Restaurant/Lodging boarding	REVENUE
67	67	Mr. Madhukar Tukaram Patekar	Mr. Madhukar Tukaram Patekar	Yawateshwar	100/1	0.19	184	Residential/ Home stay	REVENUE

67

68	68	Mr. Ranjit Shankarrao More	Mr. Ranjit Shankarrao More	Yawateshwar	25	0.56	572	Hotel/Restaurant/Lodging boarding	REVENUE
69	69	M/s Shrileela Resort (Agro Tourisum)	Mr. Ravindra Chandru Mane and Nitin Mane	Anavale	333	0.36	655	Hotel/Restaurant/Lodging boarding	REVENUE
70	70	Mrs. Shubhangi Anil Patel	Mrs. Shubhangi Anil Patel	Anavale	284	0.20	50	Farm House	REVENUE
71	71	M/s Nature Plateau Paradise	Mr. Sahajaram Narayandas Chhabada	Aatali	294	0.45	0	Hotel/Restaurant/Lodging boarding	MSRDC
72	72	Mr.Shrirang Dhondiram Gogavale	Mr.Shrirang Dhondiram Gogavale	Choragewadi	189	0.32	90	Hotel/Restaurant/Lodging boarding	REVENUE
73	73	Mr. Ashok Sahebrao Kadam	Mr. Ashok Sahebrao Kadam	Parambewadi	97	0.46	550	Farm House	MSRDC
74	74	Mr. Laxman Ganapat Kadam	Mr. Laxman Ganapat Kadam	Yawateshwar	68/1	0.26	276	Residential	REVENUE
75	75	Mr. Mangesh Vitthal Wadekar	Mr. Mangesh Vitthal Wadekar	Yawateshwar	101/2	0.12	106	Farm House	REVENUE
76	76	M/s Green Valley Resort	Mr. Sudhir Ramchandra Salunkhe	Yawateshwar	33/3	0.03	164	Hotel/Restaurant/Lodging boarding	REVENUE
77	77	Mr.Jitendra Vishvnath Bhosale	Mr.Jitendra Vishvnath Bhosale	Yawateshwar	101/3	0.08	177	Hotel/Restaurant/Lodging boarding	REVENUE
78	78	Mr. Amit Pratapsinh Deshmukh	Mr. Amit Pratapsinh Deshmukh	Yawateshwar	102/1	0.12	360	Farm House	REVENUE
79	79	Mrs. Smita Sachin Pathak	Mrs. Smita Sachin Pathak	Gavadi	696	0.20	90	Residential	REVENUE
80	80	M/s Vardhan Villa	Mr. Ranjit Shankarrao More	Yawateshwar	25	0.56	0	Residential	REVENUE
81	81	Mrs. Seema Avinash Pawar	Mrs. Seema Avinash Pawar	Yawateshwar	51/1	0.36	511	Hotel/Restaurant/Lodging boarding	REVENUE

(69)

82	82	M/s Hotel Satyam Shivam	Mr. Rahul Phadtare	Yawateshwar	81	0.06	300	Hotel/Restaurant/Lodging boarding	REVENUE
83	83	Mr. Rajendra Raghunath Bobade	Mr. Rajendra Raghunath Bobade	Anavale	282/C	0.20	60	Farm House	REVENUE
84	84	Mrs. Manisha Nandkumar Nalavade	Mrs. Manisha Nandkumar Nalavade	Anavale	340	0.93	373	Farm House	REVENUE
85	85	Mrs.Premlata Harinarayan Kasat	Mrs.Premlata Harinarayan Kasat	Anavale	282/A	0.42	350	Farm House	REVENUE
86	86	Mr. Kisan Sakharam More	Mr. Kisan Sakharam More	Petri	61	0.28	100	Residential	REVENUE
87	87	Mr. Vishal Udhav Kadam	Mr. Vishal Udhav Kadam	Petri	61	0.20	200	Farm House	REVENUE
88	88	Mr. Amar Kondiba Aatale	Mr. Amar Kondiba Aatale	Aatali	(344)343	0.09	5	Residential	MSRDC
89	89	Mr. Jahangir Khan Ahamad khan	Mr. Jahangir Khan Ahamad khan	Aatali	320	0.14	40	Residential	MSRDC
90	90	Mr. Sampat Rajaram Jadhav	Mr. Sampat Rajaram Jadhav	Aatali	318	0.81	838	Hotel/Restaurant/Lodging boarding	MSRDC
91	91	Mr. Vinit Kiran Sabale (minor) with mother Mrs. Sheetal Kiran Sabale	Mr. Vinit Kiran Sabale (minor) with mother Mrs. Sheetal Kiran Sabale	Aatali	322	0.39	940	Hotel/Restaurant/Lodging boarding	MSRDC
92	92	Mr. Ghanshyam Narayandan Chhabada	Mr. Ghanshyam Narayandan Chhabada	Aatali	296/2	1.53	1960	Hotel/Restaurant/Lodging boarding	MSRDC
93	93	Mr.Bapurao Hariba Aatale	Mr.Bapurao Hariba Aatale	Aatali	309	0.95	105	Residential	MSRDC
94	94	M/s Rockhill Resort	Mr. Firoz Habibkhan Pathan	Aatali	319	0.20	755	Hotel/Restaurant/Lodging boarding	MSRDC
95	95	Mrs. Vaishali Pramod Tankasale	Mrs. Vaishali Pramod Tankasale	Agundewadi	16/4, 16/5	0.36	495	Hotel/Restaurant/Lodging boarding	REVENUE

71

96	96	Mr. Pratapsinh Laxmanrao Rajemahadik	Mr. Pratapsinh Laxmanrao Rajemahadik	Agundewadi	16./6	0.20	285	Shooting Range Traning Center	REVENUE
97	97	M/s The Red Fort Resort	Mr. Vikram Lalasaheb Pawar	Parambewadi	315	0.40	205	Hotel/Restaurant/Lodging boarding	MSRDC
98	98	Mr. Vaibhav Kundalik Pharande	Mr. Vaibhav Kundalik Pharande	Jambhalmure (Kanher)	51/7	0.13	144	Hotel/Restaurant/Lodging boarding	REVENUE
99	99	Mr. Avinash Malharrao Kakade	Mr. Avinash Malharrao Kakade	Choragewadi	195	0.45	180	Hotel/Restaurant/Lodging boarding	REVENUE
100	100	Mr. Ramchandra Kishan More	Mr. Ramchandra Kishan More	Petri	61	1.17	210	Residential	REVENUE

AN	Planning Authority	Properties
1	Revenue Department	83
2	MSRDC	17
	Total	100

उप अधीक्षक, भूमि अभिलेख सातारा सत्यमेव जयते

Prepared by
Manoj Maske
Nimtandar No-2

Veryfied by
D.B.Jadhav
MuKhYalay sahayyak
मुख्यालय सहायक
उप अधीक्षक भूमि अभिलेख
सातारा

Deputy Superintendent of Land Record, Satara
उप अधीक्षक भूमि अभिलेख
सातारा

(73)

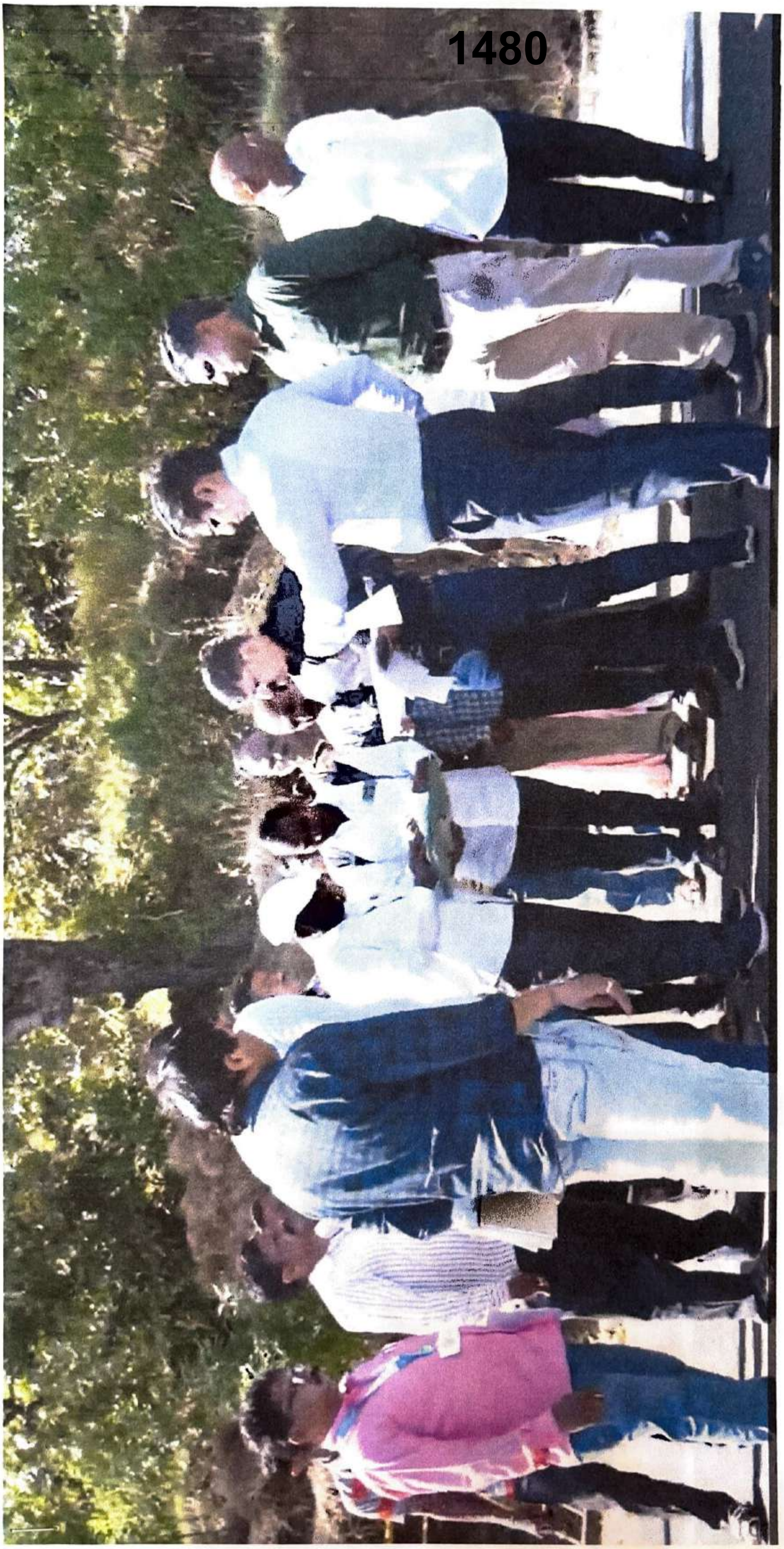

Exhibit – 06

1481

Snipping Tool
Screenshot copied to clipboard
Automatically saved to screenshots folde

1482

79

1483

81

Exhibit - 07 (83)

कास पठार परिसरातील अनधिकृत बांधकामाच्या अनुशंगाने मा. राष्ट्रीय हरीत लवाद (पश्चिम विभाग) यांचेकडे दाखल मूळ अर्ज क्र.३७/२०२३ चे अनुशंगाने जिल्हाधिकारीसो सातारा यांचे अध्यक्षतेखाली दिनांक २२/०५/२०२५ रोजी जिल्हाधिकारी कार्यालय सातारा येथे आयोजीत करणेत आलेल्या बैठकीचे प्रोसेडिंग

कास पठार व लगत परिसरात मोठया प्रमाणात अनधिकृत बांधकाम चालू असून याप्रकरणी मा.राष्ट्रीय हरीत लवाद पश्चिम विभाग यांचे न्यायालयात याचिका क्र. ३७/२०२३ ही कास पठार परीसरातील अनधिकृत बांधकाम व त्यायोगे होणारे पर्यावरणाची हानी बाबत याचिका श्री. सुशांत मोरे यांनी दाखल केलेली असून त्याअनुशंगाने मा. न्यायालयाचे आदेशान्वये जिल्हाधिकारी सातारा यांचे अध्यक्षतेखाली समिती स्थापन करणेत आलेली असून समिती सदस्य व या बाबींशी निगडीत असणाऱ्या सर्व संबंधित विभागाचे अधिकारी यांची आढावा बैठक जिल्हाधिकारीसो सातारा यांचे अध्यक्षतेखाली दिनांक २२/०५/२०२५ रोजी सकाळी ११.०० वाजता आयोजित करणेत आली, सदर बैठकीस खालील अधिकारी / कर्मचारी उपस्थित होते.

अ.नं.	अधिकारी / कर्मचारी नांव	विभाग / पदनाम
१.	श्री. संतोष पाटील	जिल्हाधिकारी सातारा
२.	श्री. मल्लिकार्जुन माने	अपर जिल्हाधिकारी सातारा
३.	श्री. आशिष बारकुल	उपविभागीय अधिकारी सातारा
४.	श्री. वैभव पिलारे	तहसिलदार सातारा
५	श्री. महेश झांजुर्णे	सहाय्यक उपवनसंरक्षक सातारा
६.	श्री.अमोल सातपुते	उपप्रादेशिक अधिकारी म.प्र.नि.महामंडळ सातारा
७.	श्री. आकाश पाटील	उपअभियंता सा.बा.विभाग सातारा
८.	श्री. हनिफ मुलाणी	ए.टी.पी. सहाय्यक संचालक नगररचना सातारा
९.	श्री. अमर रसाळ	तहसिलदार, महाराष्ट्र रस्ते विकास महामंडळ
१०.	श्री. श्रीयाळ चरापले	नगररचनाकार महाराष्ट्र रस्ते विकास महामंडळ
११.	श्री. प्रतिक डोळे	नगररचनाकार महाराष्ट्र रस्ते विकास महामंडळ
१२.	श्री. विक्रम जाधव	सहा. नगररचनाकार महाराष्ट्र रस्ते विकास महामंडळ

वरीलप्रमाणे जिल्हाधिकारीसो सातारा यांनी सर्व उपस्थितांचे स्वागत करून बैठकीस सुरूवात करणेत आली. उपविभागीय अधिकारी सातारा यांना प्रकरणात जिल्हाधिकारी सातारा यांचेवतीने कामकाज पहाणेसाठी प्राधिकृत करणेत आलेले असून त्यांनी दाव्याची पार्श्वभूमी थोडक्यात समिती सदस्यांसमोर मांडली ती

खालीलप्रमाणे असे - कास परीसरात गेली काही वर्षापासून बेकायदेशिर बांधकामे होत असून, याबाबत तहसिलदार सातारा यांचेमार्फत वेळोवेळी संबंधितांना नोटीसा काढून सदरील अनधिकृत बांधकामे निष्कासित करणे, जेथे शक्य आहे तेथे सदरील बांधकामे नियमित करणेसाठी नियोजन प्राधिकारी यांचेकडे अर्ज करणे आवश्यक असून याठिकाणी नियमाकुल करता येणाऱ्या बांधकामाबाबत तसेच नवीन बांधकामाबाबत संबंधित मिळकत धारक योग्य त्या नियोजन प्राधिकारी यांचेकडे अर्ज करीत नसलेने याठिकाणी नियमबाहय बांधकाम होत आहेत, व त्याअनुशंगाने पर्यावरणाची मोठया प्रमाणात हानी होत असून याबाबत मा. राष्ट्रीय हरीत लवादात याचिका क्र. ३७/२०२३ हा दावा सुरू असून यामध्ये होत असलेल्या बांधकामा व त्याअनुशंगाने होणाऱ्या पर्यावरण हानीबाबत मा. न्यायालयाने तीव्र नाराजी व्यक्त करून याबाबत आपले दिनांक ०४/१२/२०२३ चे आदेशानुसार जिल्हाधिकारीसो सातारा यांचे अध्यक्षतेखाली समिती स्थापन करून प्रत्यक्ष दावा मिळकतींची पाहणी करून अहवाल सादर करणेच्या सूचना केलेवरून समितीने दिनांक ०१/०१/२०२४ रोजी समितीची बैठक आयोजित करून तसेच दिनांक १६/०१/२०२४ रोजी प्रत्यक्ष जागेवर स्थळपहाणी करून आपला अहवाल दिनांक ०२/०३/२०२४ रोजी मा. न्यायालयासमोर सादर केलेला आहे.

याकामी अर्जदार श्री. सुशांत सुभाष मोरे यांनी मा. न्यायालयात दिनांक २१/०३/२०२५ रोजी समितीने सादर केलेल्या अहवालावर खालीलप्रमाणे हरकती उपस्थित केलेल्या आहेत, १) मा. न्यायालयाने समितीला खालील मुदयांनुसार अहवाल सादर करणेच्या सूचना दिलेल्या होत्या. अ) प्रत्यक्ष स्थळपहाणी ब) उल्लंघनाबाबतचे पुरावे क) वास्तविक असा केलेल्या कार्यवाहीचा अहवाल ड) सदरील आस्थापना पाडणेकामी समितीचा अभिप्राय इ) पर्यावरणीय नुकसानाचे मूल्यांकन करणे आणि भरपाई देणे २) प्रत्यक्षात समितीने याबाबत वास्तविक अहवाल सादर न करता केवळ तक्ते सादर केलेले आहेत, यावर समिती सदस्यांच्या स्वाक्षरी नाहीत. ३) सदरील अहवालानुसार प्रतिवादी क्रमांक १०२ व १०३ अनुक्रमे महाराष्ट्र प्रदूषण नियंत्रण महामंडळ, पर्यावरण व वातावरणीय बदल विभाग हे कामकाजादरम्यान तसेच पाहणीदरम्यान अनुपस्थित होते. तरी संबंधितांवर कारवाई करावी. तसेच समिती सदस्यांनी संबंधित ठिकाणी पाहणी केली अथवा कसे याबाबत स्पष्टता नाही. ४) सोबत जोडलेल्या तक्यांवर समिती सदस्यांच्या स्वाक्षरी नाहीत. ५) आस्थापनांच्या मोजमापासंदर्भात समितीने उपअधिक्षक भूमी अभिलेख सातारा यांचे अहवाल विचारात घेतलेला असलेचे नमूद आहे मात्र सोबत सदर अहवालाचे साक्षांकीत प्रत नाही. ६) बैठकीच्या प्रोसिडींग नुसार ज्या आस्थापना नियमाकुल करता येणे शक्य नाही अशांची यादी करणेचे ठरविणेत आलेले होते मात्र अशी यादी सोबत जोडलेली नाही, ७) ज्या ११ आस्थापना या होम स्टे तसेच ज्या ५५ आस्थापना खाजगी मिळकती आहेत त्या एमआरटीपी अॅक्ट १९६६ च्या तरतूदींचा भंग करणाऱ्या आहेत असे वादी यांचे मत आहे. ८) समितीने अश्या ६६ आस्थापना या हंगामात खाजगी स्वरूपात पर्यटकांना उपलब्ध करून देतात अगर कसे याबाबत अभिप्राय मांडलेला नाही. अशा आस्थापना पर्यटन स्थळी असून याठिकाणी जल व घनकचरा हा निसर्गात टाकला जातो. याबाबत समितीने अभिप्राय नोंदविलेला नाही. ९) समितीने ३४ आस्थापनांनी महाराष्ट्र प्रदूषण नियंत्रण महामंडळाची संमती घेतली नसलेचे नमूद केले आहे, मात्र अशा बाबत पाहणी अहवाल सादर केलेला नाही. १०) तरी संबंधित समितीला आपला स्वयंस्पष्ट व केले

85

कार्यवाहीचा अहवाल सादर करणेबाबत मा. न्यायालयाने सूचना दयाव्यात. असा लेखी हरकत / आक्षेप घेतलेले आहेत.

त्याअनुशंगाने जिल्हाधिकारी यांनी सर्व संबंधित विभागांनी त्यांचे खात्याच्या अनुसरून मागील बैठकीनंतर तसेच मा. न्यायालयाला अहवाल सादर केलेनंतर केलेल्या कार्यवाहीबाबतचा अहवाल सादर करणेच्या सूचना दिलेवरून उपप्रादेशिक अधिकारी महाराष्ट्र प्रदूषण नियंत्रण महामंडळ यांनी दाव्यामध्ये नमूद एकूण १०० आस्थापनांपैकी ३४ आस्थापने हॉटेल, रेस्टॉरंट्स आहेत, त्यांचे बांधलेले क्षेत्र २०,००० चौरस मीटरपेक्षा कमी आहे. या आस्थापना सीपीसीबीने दिनांक ०७/०६/२०१६ च्या निर्देशानुसार एमपीसी बोर्डाच्या संमती आवश्यक आहे, ३४ आस्थापनांपैकी तीन आस्थापनांनी महाराष्ट्र प्रदूषण नियंत्रण महामंडळाकडून संमती घेतलेली आहे. उर्वरित ३१ आस्थापनांनी महाराष्ट्र प्रदूषण नियंत्रण महामंडळाकडून संमती मिळवलेली नाही आणि सांडपाणी प्रक्रिया सुरू केलेबाबत पुरावे उपलब्ध करून दिलेले नाहीत. उर्वरीत पैकी ११ मालमत्ता लॉजिंग आणि गृहनिवास (Home Stay) प्रकार आहेत. त्यांना महाराष्ट्र प्रदूषण नियंत्रण महामंडळाकडून परवानगीची आवश्यक नाही. उर्वरित ५५ आस्थापना खाजगी निवासी मालमत्ता, खाजगी फार्महाऊस किंवा खुले भूखंड आहेत आणि म्हणून त्या महाराष्ट्र प्रदूषण नियंत्रण महामंडळाकडून परवानगीची आवश्यकता नाही. प्रकरणात ३४ आस्थापनांना पूर्वपरवानगीची आवश्यकता असून यापैकी ३ आस्थापनांना पूर्वपरवानगी दिलेली असून बाकीच्या प्रकरणांत वरीष्ठ कार्यालयास क्लोजर रिपोर्टकामी अहवाल सादर केलेला असून चालू आठवडयात याबाबत आदेश प्राप्त करून घेवून कार्यवाही करीत असलेचे सांगितले. याबाबत जिल्हाधिकारी यांनी ज्या आस्थापना (११) या गृहनिवास या प्रकारातील आहेत त्यांचे वापर वाणिज्य कारणासाठी होत आहे अगर कसे याबाबत तपासणी करून नियमबाहय आढळून येणाऱ्या आस्थापनांबाबत तात्काळ पुढील पंधरा दिवसांत कार्यवाही करून पुढील सुनावणी दिनांकावेळी याबाबत केलेल्या कार्यवाहीचा अहवाल मा. न्यायालयासमोर सादर करणेच्या सूचना संबंधितांना देणेत आल्या.

याबाबत दाखल दाव्यामध्ये महाराष्ट्र शासन नगर विकास विभाग यांचकडील शासन निर्णय क्र-टिपीएस-१८१७/१६५२/प्र.क्र./३३५/२०१८/नवि-१३ दिनांक ०४/०५/२०२३ अन्वये नमूद ११ गावांपैकी २ गावे (पारंबेवाडी व आटाळी) बाबत नियोजन प्राधिकारी म्हणून महाराष्ट्र रस्तें विकास महामंडळ यांची नियुक्ती करणेत आलेली असून त्यानुसार दाव्यातील १०० खाजगी आस्थापनांची यादी पहाता पैकी १७ आस्थापना या महाराष्ट्र रस्तें विकास महामंडळ यांचे अधिकारक्षेत्रात येत होत्या, उर्वरीत ८३ आस्थापना बाबत नियोजन प्राधिकारी तहसिलदार सातारा असून या ८३ आस्थापनांपैकी ४७ आस्थापनांनी अदयापी अनधिकृत बांधकामे नियमित करणेसाठी नियोजन प्राधिकारी यांचेकडे अर्ज दाखल केलेला नाही, प्राप्त ३३ अर्जांपैकी १ बांधकाम नियमित करणेत आलेले असून ३२ आस्थापनांना त्रूटीपूर्तता कामी निकाली उत्तर देणेत आलेले असून ३ आस्थापनांनी स्वताहून अनधिकृत बांधकामे निष्कासित केली असलेचे तहसिलदार सातारा यांनी सांगितले, तसेच महसूल विभागच्या नियंत्रणत असलेल्या सर्व आस्थापनांना महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ कलम ५२ व ५३ अन्वये नोटीसा दिलेल्या असून जिल्हाधिकारीसो यांनी याबाबत आता महाराष्ट्र शासन नगर विकास विभाग यांचकडील

शासन निर्णय क्र-टिपीएस-१८१७/१६५२/प्र.क्र./३३५/२०१८/नवि-१३ दिनांक २७/०३/२०२५ अन्वये उर्वरीत ९ गावे देखील नियोजन प्राधिकारी म्हणून महाराष्ट्र रस्ते विकास महामंडळ यांची नियुक्ती करणेत आलेली असून आता त्यानुसार सर्वच आस्थापनांसाठी महाराष्ट्र रस्ते विकास महामंडळ हे नियोजन प्राधिकारी म्हणून कार्यवाही करणे अपेक्षित आहे. यासाठी विविध विभाग यांनी संबंधितांना आवश्यक ते पुरावे कागदपत्रे पुरविण्यात यावीत, जसे सार्वजनिक बांधकाम विभाग यांनी रस्त्याचे मध्यापासूनचे अंतर, याबाबत असणारी नियमावली याबाबतचे पुरावे महाराष्ट्र रस्ते विकास महामंडळ यांचे कार्यालयास पुरविणेत यावेत. प्रकरणात महाराष्ट्र रस्ते विकास महामंडळ हे प्रतिवादी क्रमांक १०५ म्हणून सामिल असलेने पुढील सुनावणी दिनांकापूर्वी याबाबत आवश्यक ती कागदपत्रे जमा करून याबाबत आपले लेखी अहवाल मा. न्यायालयासमोर सादर करावा. तसेच तहसिलदार सातारा यांनी त्यांचे कार्यालयाकडे नियमाकुल करणेसाठी प्राप्त कागदपत्रे तात्काळ महाराष्ट्र रस्ते विकास महामंडळ यांचे कार्यालयाकडे जमा करावीत अशा सूचना मा. जिल्हाधिकारीसो सातारा यांनी संबंधितांना केल्या.

गटविकास अधिकारी सातारा व जावली यांचेमार्फत गावठाण हददीतील सर्व बांधकामांचे ८ अ उतारे तपासून सध्या चालू असणाऱ्या बांधकामावर तात्काळ नियमाप्रमाणे कारवाई करावी, तसेच घनकचरा व पाणीप्रदूषणाचे अनुशंगाने आवश्यक ती कार्यवाही करणेच्या सूचना जिल्हाधिकारीसो यांनी केल्या.

याबाबत प्रकरणात मा. न्यायालयासमोर पुढील सुनावणी दिनांक २३/०६/२०२५ रोजी असून त्यापुर्वीच सर्व संबंधितांनी अर्जदार यांचे हरकतीच्या अनुशंगाने पूर्तता करून आपला अहवाल सादर केलेस याबाबत मा. न्यायालयीन प्रकरणात पुढील कार्यवाहीस सहाय्य होणार असलेचे मत जिल्हाधिकारीसो यांनी व्यक्त करून सर्वांचे उपस्थितीबाबत आभार मानून बैठक संपलेचे जाहीर केले.

जिल्हाधिकारी सातारा

दिनांक - /०५/२०२५

प्रत - सर्व संबंधित यांना आवश्यक त्या कार्यवाहीस्तव रवाना.